

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:787

ANSWERED ON:08.08.2013

ALLOCATION UNDER MGNREGS

Biju Shri P. K.;Chanabasappa Shri Udasi Shivkumar;Pandurang Shri Munde Gopinathrao;Sampath Shri Anirudhan;Thakur Shri Anurag Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total allocation made for the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for the last three years and the current year, year-wise;
- (b) the amount released to various States/UTs and utilised by them under the scheme during the said period, State/UT-wise;
- (c) the reasons for under utilisation of funds, if any;
- (d) the extent and the nature of improvement made in infrastructure development in the States through the said funds;
- (e) whether improvement made in the infrastructure is not commensurate with the funds spent under the Scheme;
- (f) if so, the reasons therefor and the reaction of the Government thereto;
- (g) whether the works undertaken under the Scheme in various States have been reviewed by the Government; and
- (h) if so, the details and outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN "ADITYA")

(a) The MGNREGA is a demand-driven wage employment programme and no allocation is made under this programme. Central share is released to the States/UTs on the basis of agreed to Labour Budgets prepared by the programme implementing agencies under the Act.

(b) The details of funds released to States/UTs and utilization thereof during 2010-11, 2011-12, 2012-13 and 2013-14 are at Annexure.

(c) MGNREGA is a demand-driven programme and utilization of funds depends on the actual demand for works.

(d) to (f): The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households, by providing on demand up to 100 days of guaranteed wage employment in a year to every rural household for doing unskilled manual work. Creation of durable assets and strengthening the livelihood resource base of the rural poor is also an important objective of the Act.

Schedule-I of MGNREGA as amended from time to time lists the category of works on which the Schemes formulated by State Governments under Section 4(1) of the Act for giving effect to the provisions of the Act shall focus upon. The works taken up under MGNREGA by the States, primarily, include water harvesting and irrigation, flood control and protection, land development, plantation, environmental protection and conservation, sanitation, horticulture, livestock, water and soil conservation works, drought proofing, afforestation, works relating to augmenting natural resource base for improving rural economy, rural connectivity etc.

A few studies commissioned by the Ministry of Rural Development on the impact of MGNREGA have highlighted that this programme interventions have led to the improvement in the rural infrastructure and have impacted the rural livelihoods. Some of the major findings of such studies related to impact of MGNREGA works are:

- # Increase in Agriculture wages and enhanced bargaining power of rural poor.
- # Reduction in soil erosion and enhancement in soil organic matter
- # Improvement in ground water table, agricultural productivity and cropping intensity.
- # Reduction in water, agriculture and livelihood vulnerability indices.

(g) & (h): Works undertaken by the States under MGNREGA are periodically reviewed in various National and State level performance review meetings and regional review meetings. Among others, the States are advised to review GP-wise incomplete works and take action for their early completion on priority.

